

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2637
TO BE ANSWERED ON 4TH AUGUST 2023**

BAN ON E-CIGARETTES

**2637. SHRI RAMDAS C. TADAS:
SHRI SUNIL KUMAR:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has recently expressed its concern by writing letters to the States for effective implementation of ban on consumption of e-cigarettes as the said instruments are still available online and with the local sellers;
- (b) if so, the details thereof;
- (c) whether the State Governments have taken note of the same and started compliance on it; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. S.P. SINGH BAGHEL)**

(a) to (d): The Government of India prohibited electronic-cigarettes and like devices through 'The Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The Act was notified on 5th December, 2019.

The enforcement of the Act lies with the States and Union Territories. This Ministry has been requesting the States/UTs to take necessary steps for implementation of the provisions of the Act. A Public Notice was issued PAN India for effective compliance of the Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019.
